

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH
COURT No. I**

**Excise Miscellaneous Application (EH) No. 85605 of
2019**

(On behalf of Respondent)

Excise Miscellaneous Application No. 86258 of 2019

(On behalf of Appellant)

in

Excise Appeal No. 87159 of 2017

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/143/2017-18 dated 31.05.2017 passed by Commissioner of Central Excise, Customs & Service Tax (Appeals), Nagpur)

Commr. of Central Excise, Aurangabad Appellant

Town Centre, N-5, CIDCO,
Aurangabad 431 003.

Vs.

M/s. Rucha Engineering P. Ltd.

Respondent

K-249A, MIDC Area,
Waluj,
Aurangabad 431 136.

Appearance:

Shri N.N. Prabhudesai, Authorised Representative for the
Appellant
None for the Respondent

CORAM:

Hon'ble Dr. D.M. Misra, Member (Judicial)

Hon'ble Mr. Sanjiv Srivastava, Member (Technical)

FINAL ORDER NO. **A/86884/2019**

Date of Hearing: 22.10.2019

Date of Decision: 22.10.2019

PER: DR. D.M. MISRA

Learned AR for the Revenue submits that the amount involved in the present appeal is less than Rs.50,00,000/-, hence, covered by the litigation policy circular F. No. 390/Misc/116/2017-JC dated

22.08.2019. Consequently, the appeal is dismissed being withdrawn. MAs disposed of.

(Dictated and pronounced in the open court)

(Dr. D.M. Misra)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

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